MINUTES OF NORMS COMMITTEE (NC-7) OF
PLASTIC & RUBBER PRODUCTS'
MEETING NO.**12/AM19**
(HELD ON 26.07.2018)
UNDER THE CHAIRMANSHIP OF
SHRI S.B.S. REDDY, ADDL. DGFT

Meeting No. 12/87-NC-7/2018 of NORMS COMMITTEE (NC-7) dealing with 'Chapter 39 and 40 of ITC (HS) Code' held on 26.07.2018, under the Chairmanship of Shri S.B.S. Reddy, Addl. DGFT, Directorate General of Foreign Trade, Department of Commerce, Udyog Bhawan, New Delhi-110011. Following officers attended the Meeting:

1) Shri Nand Lal, Consultant, DIPP
2) Shri Shaish Kumar, Technical Expert (Consultant), DGFT
3) Shri D.N. Mathur, Technical Expert (Consultant), DGFT
4) Shri Ashok Chander Bhatt, FTDO

2. Following are the **decisions of the Norms Committee** after deliberation and RA concerned shall take consequential action as per Foreign Trade Policy/Procedures:

MANUAL CASES

Case No. A-57	M/s Arkema Chemicals India Pvt. Ltd.	**HQ F. No. 01/87/050/00226/AM18/DES-VII**	Status: **Deferred**
NC No.:12/AM19 Dated: 26.07.2018	Adv. Lic. No. and Date 0310813089 dt. 05.05.2017	**RA F. No.** 03/94/040/00074/AM18	

Subject: **Ratification of Input Output Norms against Advance Authorization No.** 0310813089 dt.05.05.2017.

Decision: The Committee considered the case as per agenda and decided to give Personal Hearing to the firm with technical and production persons who are well versed with the case.

Case No. A-58	M/s Arkema Chemicals India Pvt. Ltd.	**HQ F. No. 01/87/050/00229/AM18/DES-VII**	Status: **Deferred**
NC No.:12/AM19 Dated: 26.07.2018	Adv. Lic. No. and Date 0310814587 dt. 12.07.2017	**RA F. No.** 03/94/040/00277/AM18	

Subject: **Ratification of Input Output Norms against Advance Authorization No.** 0310814587 dt. 12.07.2017.

Decision: The Committee considered the case as per agenda and decided to give Personal Hearing to the firm with technical and production persons who are well versed with the case.

Case No. A-59	M/s Arkema Chemicals India Pvt. Ltd.	**HQ F. No. 01/87/050/00230/AM18/DES-VII**	Status: **Deferred**
NC No.:12/AM19 Dated: 26.07.2018	Adv. Lic. No. and Date 0310815064 dt. 08.08.2017	**RA F. No.** 03/94/040/00354/AM18	

ASHOK CHANDER BHATT
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Directorate General of Foreign Trade
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Subject: **Ratification of Input Output Norms against Advance Authorization No.** 0310815064 dt. 08.08.2017.

Decision: The Committee considered the case as per agenda and decided to give Personal Hearing to the firm with technical and production persons who are well versed with the case.

Case No. A-60	M/s Arkema Chemicals India Pvt. Ltd.	**HQ F. No. 01/87/050/00227/AM18/DES-VII**	Status: **Deferred**
NC No.:12/AM19 Dated: 26.07.2018	Adv. Lic. No. and Date 0310813393 dt. 18.05.2017	**RA F. No.** 03/94/040/00140/AM18	

Subject: **Ratification of Input Output Norms against Advance Authorization No.** 0310813393 dt. 18.05.2017.

Decision: The Committee considered the case as per agenda and decided to give Personal Hearing to the firm with technical and production persons who are well versed with the case.

Case No. A-61	**M/s Lloyd Insulations (India)**	**HQ F. No. 01/87/050/01256/AM05/DES-VII**	Status: **Approved**
NC No.:12/AM19 Dated: 26.07.2018	Adv. Lic. No. and Date 0510148832 dt. 17.01.2005	**RA F. No.** 05/24/040/00538/AM05	

Subject: Request for amendment in the quantity of export item.

Decision: The Committee considered the request of the firm and based on the comments of DIPP furnished vide their communication No. 7/190/2018-TSW dated 09.07.2018, decided to approve following ad-hoc norms :-

EXPORT ITEM	QTY	IMPORT ITEM	QTY
1.PIR (Polyisocynaurate) Pipe Section Density 40 +/- 2 kg/m3	64550.59kg	1. Isocynate Suprasec – 5090	46161 kg
2. PIR (Polyisocynaurate) Slab for Pipe/equipment Density 40+/-2 kg/m3	4258.37kg	2. Polyol Daltofoam MM 67813	25648 kg

Case No. A-62	**M/s Zenith Industrial Rubber Products Pvt. Ltd.**	**HQ F. No. 01/87/50/355/AM18/ DES-VII**	Status: **Approved**
NC No.:12/AM19 Dated: 26.07.2018	Adv. Lic. No. and Date **0310815866 dated 21.09.2017**	**RA F. No. 03/95/040/00492/AM18**	

Subject: Correction in export quantity against Advance Authorization No. 0310815866 dated 21.09.2017.

Decision: The committee considered the request of the firm and decided that the **quantity of Export Item may be read as 200000 kg** instead of 300000 kg in the minutes of Meeting No. 9/AM 18 of Norms Committee-VII which was held on 31.012018, 06.02.2018 and 01.03.2018.

Case No. A-63	M/s SMI Coated Products Pvt. Ltd., Mumbai.	**HQ F. No. 01/87/50/244/AM16/ DES-VII**	Status: **Approved**
NC No.:12/AM19	Adv. Lic. No. and Date	**RA F. No. 03/95/040/00579/AM16**	

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Dated: 26.07.2018	0310800115 dated 06.11.2015		

Subject: Modification in the quantity of import item no.2 against Advance Authorization No. 0310800115 dated 06.11.2015.

Decision: The committee considered the request of the firm and decided that the **quantity of Import Item No.2 may be read as 0.024 Kg/Sq. Meter** instead of 0.0024 Kg/Sq. Meter in the minutes of Meeting No. 9/AM 18 of Norms Committee-VII which was held on 31.012018, 06.02.2018 and 01.03.2018.

Online Cases

1	**Case No.:16/11/87-ALC1/2016**	Party Name: G+H LIZ INDIA PRIVATE LIMITED	Meet No/Date:12/87-ALC1/2018 26.07.2018	**Status: Deferred**
	HQ File :01/87/050/00254/AM17/	RLA File :03/94/040/00023/AM17/	Lic.No/Date:0310804161 25.04.2016	
	Decision: The Committee considered the case as per agenda and decided to give Personal Hearing to the firm with technical and production persons who are well versed with the case.			

2	**Case No.:41/9/87-ALC1/2016**	Party Name: SHIVA PHARMACHEM LTD,	Meet No/Date:12/87-ALC1/2018 26.07.2018	**Status: Approved**
	HQ File :01/87/050/00216/AM17/	RLA File :34/24/040/00032/AM17/	Lic.No/Date:3410042243 07.06.2016	

Decision : Based on the examination of the case of firm by Technical Expert (Consultant {DNM.}) in File No. 01/87/050/00216/AM17, the Committee decided to approve following ad-hoc norms:-

EXPORT ITEM	QTY	IMPORT ITEM	QTY
ACRYLIC COLLOIDAL EMULSION (SPCRYL HMR 45) (Non volatile content- 48 ±2%)	1kg	METHYL METHA ACRYLATE	0.122kg
		BUTYL ACRYLATE	0.052kg
		ETHYL ACRYLATE	0.182kg
		METHACRYLIC ACID	0.152kg
RA may take consequential action as per Policy / Procedures			

3	**Case No.:26/1/87-ALC1/2017**	Party Name: KARTHI HOMEPRODUCTS PRIVATE LIMITED	Meet No/Date:12/87-ALC1/2018 26.07.2018	**Status: Approved**
	HQ File :01/87/050/00026/AM18/	RLA File :10/24/040/00114/AM17/	Lic.No/Date:1010059729 21.02.2017	

Decision : The Committee considered the case as per agenda and decided to approve following ad-hoc norms :-

Scrubber - Different sizes: Packed in three sizes: 1. Single piece of 15cm x 9cm - 35000 Packs, 2. Single piece of 7.5cm	120000 Packs	Scrubber (Green) - Sheet size 1.5 meter x 1 meter of 5 mm thickness	804 Number

ASHOK CHANDER BHATT
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	x 10cm - 70000 Packs, 3. 3 pieces of 15cm x 9cm - 15000 Packs. **All 5 mm thickness**			
	RA may take consequential action as per Policy / Procedures			

4	**Case No.:2/12/87-ALC1/2018**	Party Name: MICROSPHERES (INDIA)	Meet No/Date:12/87-ALC1/2018 26.07.2018	**Status: Deferred**
	HQ File :01/87/050/00221/AM19/	RLA File :03/95/040/00113/AM18/	Lic.No/Date:0310813166 11.05.2017	
	Decision: The Committee considered the case as per agenda and decided issue deficiency letter to the authorization holder for submission of the following information. a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported. d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated. e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.			

5	**Case No.:113/2/87-ALC1/2017**	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date:12/87-ALC1/2018 26.07.2018	**Status: Deferred**
	HQ File :01/87/050/00170/AM18/	RLA File :08/24/040/00527/AM17/	Lic.No/Date:0810140471 12.06.2017	
	Decision : The Committee considered the case as per agenda and decided to refer the matter to Consultant Technical expert-2 (DNM)			

6	**Case No.:114/2/87-ALC1/2017**	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date:12/87-ALC1/2018 26.07.2018	**Status: Approved**
	HQ File :01/87/050/00171/AM18/	RLA File :08/24/040/00010/AM18/	Lic.No/Date:0810140472 12.06.2017	

Decision : The Committee considered the case and decided to **approve Adhoc Norms** on **repeat basis** based on the decision of the NC Meeting No. 9/87-ALC1/2017 held on 31.01.2018 and recommended as under:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Alkyd Resin c-1030 (Resin Content 70+/-2%)	1 kg	1. Distilled Fatty Acid	0.204 kg
		2. Phthalic Anhydride	0.319 kg
		3. Glycerine	0.215 kg
		4. Xylene	0.315 kg
RA may take consequential action as per Policy / Procedures.			

7	**Case No.:115/2/87-ALC1/2017**	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date:12/87-ALC1/2018 26.07.2018	**Status: Deferred**

ASHOK CHANDER BHATT
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Udyog Bhawan, New Delhi

HQ File :01/87/050/00172/AM18/	RLA File :08/24/040/00011/AM18/	Lic.No/Date:0810140473 12.06.2017	

Decision: The Committee considered the case as per agenda and decided to refer the matter to DIPP.

8

Case No.:29/6/87-ALC1/2017	Party Name: GUJARAT FLUORO CHEMICALS LTD	Meet No/Date:12/87-ALC1/2018 26.07.2018	**Status: Deferred**
HQ File :01/87/050/00415/AM18/	RLA File :34/24/040/00077/AM18/	Lic.No/Date:3410043424 30.08.2017	

Decision : Based on the examination of the case of firm by Technical Expert (Consultant {SK}) in File No. 01/87/050/00415/AM18, the Committee decided to call from the firm the following information:-

a) Copy of Norms certified by processor licenser

b) Production/Consumption data for 3 years certified by CE/CA

9

Case No.:13/6/87-ALC1/2017	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date:12/87-ALC1/2018 26.07.2018	**Status: Approved**
HQ File :01/87/050/00399/AM18/	RLA File :08/24/040/00091/AM18/	Lic.No/Date:0810140987 21.09.2017	

Decision : The Committee considered the case and decided to **approve Adhoc Norms** on **repeat basis** based on the decision of the NC Meeting No. 11/87-ALC1/2017 held on 19.07.2018 and recommended as under:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
POLYAMIDE -140 (RESIN CONTENT 100%)	1 Kg	DIMER ACID	0.505 Kg
		DISTILLIED FATTY ACID	0.181 Kg
		TETRAETHYLENE PENTAMINE (TEPA)	0.403 Kg

RA may take consequential action as per Policy / Procedures

10

Case No.:14/6/87-ALC1/2017	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date:12/87-ALC1/2018 26.07.2018	**Status: Approved**
HQ File :01/87/050/00400/AM18/	RLA File :08/24/040/00146/AM18/	Lic.No/Date:0810141072 05.10.2017	

Decision : The Committee considered the case as per agenda and based on technical comments of D/o C&PC furnished vide OM No-46011/20/2009-PC-II dated 13.02.2012 the following Adhoc Norms are approved.:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Alkyd Resin-S-5060 (80+/-2% Resin Content)	1 kg	1. Distilled Fatty Acid	0.336 kg
		2. Glycerine	0.086 kg
		3. Pentaerithritol	0.058 kg
		4. Phthalic Anhydride	0.177 kg
		5. Mineral Turpentine Oil/Low Aromatic White Spirit (LAWS)	0.179 kg
		6. Xylene	0.021 kg

ASHOK CHANDER BHATT
Foreign Trade Development Officer
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi

RA may take consequential action as per Policy / Procedures.

11	**Case No.:16/6/87-ALC1/2017**	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date:12/87-ALC1/2018 26.07.2018	**Status: Approved**
	HQ File :01/87/050/00402/AM18/	RLA File :08/24/040/00173/AM18/	Lic.No/Date:0810141075 05.10.2017	

Decision: The Committee considered the case as per agenda and based on technical comments of D/o C&PC furnished vide OM No. 46011/20/2009-PC-II dated 04.02.2015 the following Adhoc Norms are approved.:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Alkyd Resin C – 1032 (Resin Content 70 ± 2%)	1 kg	1. Distilled Fatty Acid	0.238 kg
		2. Phthalic Anhydride	0.322 kg
		3. Glycerine	0.210 kg
		4. Xylene	0.315 kg

RA may take consequential action as per Policy / Procedures.

12	**Case No.:17/6/87-ALC1/2017**	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date:12/87-ALC1/2018 26.07.2018	**Status: Approved**
	HQ File :01/87/050/00403/AM18/	RLA File :08/24/040/00178/AM18/	Lic.No/Date:0810141074 05.10.2017	

Decision: The Committee considered the case as per agenda and based on technical comments of D/o C&PC furnished vide OM No. 46011/20/2009-PC-II dated 04.02.2015 the following Adhoc Norms are approved.:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Alkyd Resin C – 1032 (Resin Content 70 ± 2%)	1 kg	1. Distilled Fatty Acid	0.238 kg
		2. Phthalic Anhydride	0.319 kg
		3. Glycerine	0.210 kg
		4. Xylene	0.315 kg

RA may take consequential action as per Policy / Procedures.

13	**Case No.:18/6/87-ALC1/2017**	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date:12/87-ALC1/2018 26.07.2018	**Status: Deferred**
	HQ File :01/87/050/00404/AM18/	RLA File :08/24/040/00205/AM18/	Lic.No/Date:0810141146 12.10.2017	

Decision: The Committee considered the case as per agenda and decided to defer the case.

14	**Case No.:15/6/87-ALC1/2017**	Party Name: ARVIND LIMITED	Meet No/Date:12/87-ALC1/2018 26.07.2018	**Status: Approved**
	HQ File :01/87/050/00401/AM18/	RLA File :08/24/040/00169/AM18/	Lic.No/Date:0810141187 17.10.2017	

ASHOK CHANDER BHATT
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Directorate General of Foreign Trade
Ministry of Commerce & Industry
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Decision : The committee considered the case as per agenda and decided to approve following adhoc-norms:-

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Fiber Glass Reinforced Products (HS Code : 39219099; 39259090 & 39269099)	2400000Kg	Unsaturated Polyester Resin	680259.2Kg
		Glass Fiber Rovings	1058012.02Kg
		Multiaxial Fabric of Glass Roving	503923.8Kg
		Antimony Trioxide	25082.2Kg
		Decabromodiphenyl Oxide	24322.1Kg
		Titanium Dioxide	7600.7Kg

RA may take consequential action as per Policy / Procedures.

15	**Case No.:44/1/87-ALC1/2018**	Party Name: AGNI FIBER BOARDS PVT.LTD,	Meet No/Date:12/87-ALC1/2018 26.07.2018	**Status: Deferred**
	HQ File :01/87/050/00044/AM19/	RLA File :34/24/040/00239/AM18/	Lic.No/Date:3410043682 07.12.2017	

Decision : The committee considered the case as per agenda and decided to call from the firm the separate quantity of Epoxy, Polyester and Vinyl Ester in resin.

16	**Case No.:1/12/87-ALC1/2018**	Party Name: MARUTI TECHNO RUBBER PVT.LTD.	Meet No/Date:12/87-ALC1/2018 26.07.2018	**Status: Approved**
	HQ File :01/87/050/00220/AM19/	RLA File :05/24/040/00414/AM18/	Lic.No/Date:0510404849 11.12.2017	

Decision : The Committee considered the case as per agenda and decided to approve Adhoc Norms as under:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
HYDROPHILIC SWELL TAPE/BAR Made out of TPE Compound.	20000 Kg	TPE COMPOUND (DRYFLEX)	20840 Kg

RA may take consequential action as per Policy / Procedures.

17	**Case No.:7/2/87-ALC1/2018**	Party Name: COVESTRO (INDIA) PRIVATE LIMITED	Meet No/Date:12/87-ALC1/2018 26.07.2018	**Status: Approved**
	HQ File :01/87/050/00053/AM19/	RLA File :03/94/040/00817/AM18/	Lic.No/Date:0310818713 25.01.2018	

Decision : The Committee considered the case as per agenda and decided to approve Adhoc Norms as under:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
DESMODUR L 75 (Aromatic	1000000 Kg	1. TOLUENE DIISOCYANATE	590000 Kg

ASHOK CHANDER BHATT
Foreign Trade Development Officer
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Udyog Bhawan, New Delhi

polyisocyanate based on tolulene diisocyanatein ethyl acetate. non-volatile content 75+/-2%)		(DESMODUR T 80)	
		2. TRI METHYLOL PROPANE	107000 Kg
		3. DIETHYLENE GLYCOL	53000 Kg
		4. ETHYL ACETATE	250000 Kg
RA may take consequential action as per Policy / Procedures.			

	Case No.:19/12/87-ALC1/2018	Party Name: KLJ POLYMERS AND CHEMICALS LTD	Meet No/Date:12/87-ALC1/2018 26.07.2018	**Status: Approved**
	HQ File :01/87/050/00238/AM19/	RLA File :05/23/040/00514/AM18/	Lic.No/Date:0510405997 27.03.2018	

18

Decision : The Committee considered the case as per agenda and decided to approve Adhoc Norms as under:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
PE COMPOUND	6,00,000 Kg	LINEAR LOW DENSITY POLYETHYLENE (LLDPE)	514063.5Kg
		ETHYLENE VINYL ACETATE	76375.2Kg
		SILANE	15275Kg
		DIBUTYLTIN DILAURATE (DBTL)	5287.5Kg
		DI CUMYL PEROXIDE (DCP)	998.8Kg
RA may take consequential action as per Policy / Procedures.			

	Case No.:9/12/87-ALC1/2018	Party Name: LOPAREX INDIA PRIVATE LIMITED	Meet No/Date:12/87-ALC1/2018 26.07.2018	**Status: Deferred**
19	HQ File :01/87/050/00228/AM19/	RLA File :03/95/040/00005/AM19/	Lic.No/Date:0310820296 06.04.2018	
	Decision: The Committee considered the case as per agenda and decided to defer the case.			

	Case No.:10/12/87-ALC1/2018	Party Name: SHAKTI PLASTIC INDUSTRIES	Meet No/Date:12/87-ALC1/2018 26.07.2018	**Status: Approved**
	HQ File :01/87/050/00229/AM19/	RLA File :03/95/040/00009/AM19/	Lic.No/Date:0310820323 09.04.2018	

20

Decision : The Committee considered the case as per agenda and decided to approve Adhoc Norms as under:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
POLYPROPYLENE GRANULES (PROPYLENE COPOLYMER) NET CONTENT - POLYPROPYLENE GRINDING- 16,000 KGS	16000 Kg	POLYPROPYLENE GRINDING	16000 Kg
RA may take consequential action as per Policy / Procedures.			

21	**Case No.:3/12/87-ALC1/2018**	Party Name: RELIANCE	Meet No/Date:12/87-	**Status:**

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Foreign Trade Development Officer
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Udyog Bhawan, New Delhi

		INDUSTRIES LTD.	ALC1/2018 26.07.2018	**Deferred**
	HQ File :01/87/050/00222/AM19/	RLA File :03/95/040/00996/AM18/	Lic.No/Date:0310820355 10.04.2018	

Decision: The Committee considered the case as per agenda and decided issue deficiency letter to the authorization holder for submission of the following information.
a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported.
b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process.
c) Chemical name, Technical specifications of items proposed to be imported.
d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated.
e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product
f) Copy of Guaranteed Norms by Technical Collaborator
g) Quantity and Notional Value of By-products obtained in manufacturing

22	**Case No.:11/12/87-ALC1/2018**	Party Name: ZENITH INDUSTRIAL RUBBER PRODUCTS PVT. LTD	Meet No/Date:12/87-ALC1/2018 26.07.2018	**Status: Deferred**
	HQ File :01/87/050/00230/AM19/	RLA File :03/95/040/00025/AM19/	Lic.No/Date:0310820535 19.04.2018	

Decision: The Committee considered the case as per agenda and decided to refer the matter to DIPP.

23	**Case No.:12/12/87-ALC1/2018**	Party Name: ZENITH INDUSTRIAL RUBBER PRODUCTS PVT. LTD	Meet No/Date:12/87-ALC1/2018 26.07.2018	**Status: Deferred**
	HQ File :01/87/050/00231/AM19/	RLA File :03/95/040/00027/AM19/	Lic.No/Date:0310820534 19.04.2018	

Decision: The Committee considered the case as per agenda and decided to refer the matter to DIPP.

24	**Case No.:13/12/87-ALC1/2018**	Party Name: ZENITH INDUSTRIAL RUBBER PRODUCTS PVT. LTD	Meet No/Date:12/87-ALC1/2018 26.07.2018	**Status: Deferred**
	HQ File :01/87/050/00232/AM19/	RLA File :03/95/040/00030/AM19/	Lic.No/Date:0310820533 19.04.2018	

Decision: The Committee considered the case as per agenda and decided to refer the matter to DIPP.

25	**Case No.:4/12/87-ALC1/2018**	Party Name: UNITED RUBBER INDUSTRIES (INDIA) PVT. LTD	Meet No/Date:12/87-ALC1/2018 26.07.2018	**Status: Deferred**
	HQ File :01/87/050/00223/AM19/	RLA File :03/95/040/01016/AM18/	Lic.No/Date:0310820661 25.04.2018	

Decision : The committee considered the case as per agenda and decided to call from the firm following information:
i) Quantity of Import Items at Sl. Nos. 2,5 and 8 in Kgs
ii) Percentage composition of each export item in terms of raw materials
iii) Details of indigenous inputs in Export

ASHOK CHANDER BHATT
Foreign Trade Development Officer
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi

	Case No.:7/12/87-ALC1/2018	Party Name: RELIANCE INDUSTRIES LTD.	Meet No/Date:12/87-ALC1/2018 26.07.2018	**Status: Deferred**
	HQ File :01/87/050/00226/AM19/	RLA File :03/95/040/01147/AM18/	Lic.No/Date:0310820638 25.04.2018	
26	**Decision:** The Committee considered the case as per agenda and decided issue deficiency letter to the authorization holder for submission of the following information. a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported. d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated. e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product f) Copy of Guaranteed Norms by Technical Collaborator g) Quantity and Notional Value of By-products obtained in manufacturing			

	Case No.:5/12/87-ALC1/2018	Party Name: RELIANCE INDUSTRIES LTD.	Meet No/Date:12/87-ALC1/2018 26.07.2018	**Status: Deferred**
	HQ File :01/87/050/00224/AM19/	RLA File :03/95/040/01068/AM18/	Lic.No/Date:0310820671 26.04.2018	
27	**Decision:** The Committee considered the case as per agenda and decided issue deficiency letter to the authorization holder for submission of the following information. a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported. d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated. e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product f) Copy of Guaranteed Norms by Technical Collaborator g) Quantity and Notional Value of By-products obtained in manufacturing			

	Case No.:6/12/87-ALC1/2018	Party Name: RELIANCE INDUSTRIES LTD.	Meet No/Date:12/87-ALC1/2018 26.07.2018	**Status: Deferred**
	HQ File :01/87/050/00225/AM19/	RLA File :03/95/040/01145/AM18/	Lic.No/Date:0310820696 26.04.2018	
28	**Decision:** The Committee considered the case as per agenda and decided issue deficiency letter to the authorization holder for submission of the following information. a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported.			

ASHOK CHANDER BHATT
Foreign Trade Development Officer
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi

d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated.
e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product
f) Copy of Guaranteed Norms by Technical Collaborator
g) Quantity and Notional Value of By-products obtained in manufacturing

29	**Case No.:14/12/87-ALC1/2018**	Party Name: ZENITH INDUSTRIAL RUBBER PRODUCTS PVT. LTD	Meet No/Date:12/87-ALC1/2018 26.07.2018	**Status: Deferred**
	HQ File :01/87/050/00233/AM19/	RLA File :03/95/040/00049/AM19/	Lic.No/Date:0310820731 01.05.2018	
	Decision: The Committee considered the case as per agenda and decided to refer the matter to DIPP.			

30	**Case No.:16/12/87-ALC1/2018**	Party Name: LION RUBBER INDUSTRIES PRIVATE LIMITED	Meet No/Date:12/87-ALC1/2018 26.07.2018	**Status: Approved**
	HQ File :01/87/050/00235/AM19/	RLA File :03/95/040/00072/AM19/	Lic.No/Date:0310820730 01.05.2018	

Decision : On the basis of earlier decision taken in the Norms Committee Meeting No. 7/87-ALC1/2018 dated 05.06.2018, committee decide to approve following adhoc norms :

EXPORT ITEM	QTY	IMPORT ITEM	QTY
BOAT OR DOCK FENDERS, WHETHER OR NOT INFLATABLE. (RUBBER FENDERS) MADE BY RUBBER COMPOUND A GRADE	25.650 MT	Relevant Rubber Compound	27 MT
BOAT OR DOCK FENDERS, WHETHER OR NOT INFLATABLE. (RUBBER FENDERS) MADE BY RUBBER COMPOUND C GRADE.	76.950 MT	Relevant Rubber Compound	81 MT

RA may take consequential action as per Policy / Procedures.

31	**Case No.:8/12/87-ALC1/2018**	Party Name: RELIANCE INDUSTRIES LTD.	Meet No/Date:12/87-ALC1/2018 26.07.2018	**Status: Deferred**
	HQ File :01/87/050/00227/AM19/	RLA File :03/95/040/01113/AM18/	Lic.No/Date:0310820765 03.05.2018	

Decision: The Committee considered the case as per agenda and decided issue deficiency letter to the authorization holder for submission of the following information.

a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported.
b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process.
c) Chemical name, Technical specifications of items proposed to be imported.
d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-

ASHOK CHANDER
Foreign Trade Development Officer
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi

use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated.
e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product
f) Copy of Guaranteed Norms by Technical Collaborator
g) Quantity and Notional Value of By-products obtained in manufacturing

32	**Case No.:30/12/87-ALC1/2018**	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date:12/87-ALC1/2018 26.07.2018	**Status: Deferred**
	HQ File :01/87/050/00249/AM19/	RLA File :08/24/040/00226/AM18/	Lic.No/Date:0810142576 10.05.2018	
	Decision: The Committee considered the case as per agenda and decided to refer the matter to Technical Expert (Consultant DNM).			

33

Case No.:31/12/87-ALC1/2018	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date:12/87-ALC1/2018 26.07.2018	**Status: Approved**
HQ File :01/87/050/00250/AM19/	RLA File :08/24/040/00268/AM18/	Lic.No/Date:0810142575 10.05.2018	

Decision : On the basis of earlier decision taken in the Norms Committee Meeting No. 10/87-ALC1/2015 dated 11.06.2015, committee decide to approve following adhoc norms :

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Alkyd Resin C-1032 (Resin Content 60+/-2%)	1 kg	1. Distilled Fatty Acid	0.194 kg
		2. Phthalic Anhydride	0.273 kg
		3. Glycerine	0.185 kg
		4. Xylene	0.42 kg

RA may take consequential action as per Policy / Procedures.

34	**Case No.:32/12/87-ALC1/2018**	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date:12/87-ALC1/2018 26.07.2018	**Status: Deferred**
	HQ File :01/87/050/00251/AM19/	RLA File :08/24/040/00280/AM18/	Lic.No/Date:0810142574 10.05.2018	
	Decision: The Committee considered the case as per agenda and decided to refer the matter to DIPP.			

35	**Case No.:33/12/87-ALC1/2018**	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date:12/87-ALC1/2018 26.07.2018	**Status: Deferred**
	HQ File :01/87/050/00252/AM19/	RLA File :08/24/040/00346/AM18/	Lic.No/Date:0810142597 15.05.2018	
	Decision : Committee considered the case and decided to defer the case.			

36	**Case No.:15/12/87-ALC1/2018**	Party Name: RR KABEL LIMITED	Meet No/Date:12/87-ALC1/2018 26.07.2018	**Status: Deferred**

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Foreign Trade Development Officer
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Ministry of Commerce & Industry
Udyog Bhawan, New Delhi

	HQ File :01/87/050/00234/AM19/	RLA File :03/95/040/00064/AM19/	Lic.No/Date:0310821009 16.05.2018	
	Decision: The Committee considered the case as per agenda and decided issue deficiency letter to the authorization holder for submission of the following information: a) What is "RR Exp" in export item description stands for. b) Specific technical name of import item 2 to 5.			

37	**Case No.:17/12/87-ALC1/2018**	Party Name: SI GROUP - INDIA PRIVATE LIMITED	Meet No/Date:12/87-ALC1/2018 26.07.2018	**Status: Deferred**
	HQ File :01/87/050/00236/AM19/	RLA File :03/95/040/00151/AM19/	Lic.No/Date:0310821104 21.05.2018	
	Decision: The Committee considered the case as per agenda and decided to refer the matter to Technical Expert (Consultant DNM).			

38	**Case No.:20/12/87-ALC1/2018**	Party Name: A.M.VINYL PVT.LTD.,	Meet No/Date:12/87-ALC1/2018 26.07.2018	**Status: Approved**
	HQ File :01/87/050/00239/AM19/	RLA File :05/23/040/00066/AM19/	Lic.No/Date:0510406597 24.05.2018	

Decision : The Committee considered the case as per agenda and decided to approve Adhoc Norms as under:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
PVC COMPOUND	1250000 Kg	PVC RESIN	1153571.4Kg
		DI OCTYL PHTHALATE (DOP)	97142.9Kg
		TIN STABILIZER	24285.7Kg

RA may take consequential action as per Policy / Procedures.

39	**Case No.:18/12/87-ALC1/2018**	Party Name: VIBRANT COLORTECH PRIVATE LIMITED	Meet No/Date:12/87-ALC1/2018 26.07.2018	**Status: Approved**
	HQ File :01/87/050/00237/AM19/	RLA File :04/24/040/00048/AM19/	Lic.No/Date:0410164374 30.05.2018	

Decision : The Committee considered the case as per agenda and decided to approve Adhoc Norms as under:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
POLYPROPYLENE COMPOUND FILLER - GRADE: VBFC 9002 P	144000 Kg	POLYPROPELENE	43977.8Kg
		CALCIUM CARBONATE	102902.2Kg

RA may take consequential action as per Policy / Procedures.

40	**Case No.:34/12/87-ALC1/2018**	Party Name: GUJARAT RAFFIA INDUSTRIES LTD	Meet No/Date:12/87-ALC1/2018 26.07.2018	**Status: Approved**

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Foreign Trade Development Officer
Directorate General of Foreign Trade
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HQ File :01/87/050/00253/AM19/	RLA File :08/24/040/00362/AM18/	Lic.No/Date:0810142705 31.05.2018	

Decision: The Committee considered the case as per agenda and based on technical comments of D/o C&PC furnished vide OM No. 46011/153/2006-PC-II dated 01.06.2015 the following Adhoc Norms are approved.:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Laminated Plastic Sheetings (Net Eyelets – 4500000 kgs)	1 kg	1. HDPE Granules	0.5093 kg
		2. LDPE Granules	0.5093 kg
		3. Titanium Dioxide	0.0187 kg
		4. Colour Masterbatch	0.0036 kg
		5. U.V. Stabilizer	0.0036 kg
		6. Aluminium Eyelet	Net + 1%

RA may take consequential action as per Policy / Procedures.

41

Case No.:35/12/87-ALC1/2018	Party Name: ASTRAL POLYTECHNIK LTD	Meet No/Date:12/87-ALC1/2018 26.07.2018	**Status: Approved**
HQ File :01/87/050/00254/AM19/	RLA File :08/24/040/00394/AM18/	Lic.No/Date:0810142702 31.05.2018	

Decision : The Committee considered the case as per agenda and decided to approve Adhoc Norms as under:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
CPVC COMPOUND	264000 Kg	1. CPVC RESIN	231792 Kg
		2. TIN STABILIZER	4488 Kg
		3. IMPACT MODIFIER	11616 Kg
		4. POLYETHYLENE WAX	4488 Kg
		5. TITANIUM DIOXIDE	9504 Kg
		6. PROCESSING AID	2112 Kg

RA may take consequential action as per Policy / Procedures.

42

Case No.:21/12/87-ALC1/2018	Party Name: A.M.VINYL PVT.LTD.,	Meet No/Date:12/87-ALC1/2018 26.07.2018	**Status: Approved**
HQ File :01/87/050/00240/AM19/	RLA File :05/23/040/00115/AM19/	Lic.No/Date:0510406821 12.06.2018	

Decision : The Committee considered the case as per agenda and decided to approve Adhoc Norms as under:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
PVC COMPOUND	1250000Kg	PVC RESIN	1153571.4Kg

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Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi

		DI OCTYL PHTHALATE (DOP)	97142.9Kg
		TIN STABILIZER	24285.7Kg

RA may take consequential action as per Policy / Procedures.

43	**Case No.:22/12/87-ALC1/2018**	Party Name: A.M.VINYL PVT.LTD.,	Meet No/Date:12/87-ALC1/2018 26.07.2018	**Status: Approved**
	HQ File :01/87/050/00241/AM19/	RLA File :05/23/040/00117/AM19/	Lic.No/Date:0510406823 12.06.2018	

Decision : The Committee considered the case as per agenda and decided to approve Adhoc Norms as under:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
PVC COMPOUND	1250000Kg	PVC RESIN	1153571.4Kg
		DI OCTYL PHTHALATE (DOP)	97142.9Kg
		TIN STABILIZER	24285.7Kg

RA may take consequential action as per Policy / Procedures.

44	**Case No.:23/12/87-ALC1/2018**	Party Name: A.M.VINYL PVT.LTD.,	Meet No/Date:12/87-ALC1/2018 26.07.2018	**Status: Approved**
	HQ File :01/87/050/00242/AM19/	RLA File :05/23/040/00119/AM19/	Lic.No/Date:0510406824 12.06.2018	

Decision : The Committee considered the case as per agenda and decided to approve Adhoc Norms as under:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
PVC COMPOUND	1250000Kg	PVC RESIN	1153571.4Kg
		DI OCTYL PHTHALATE (DOP)	97142.9Kg
		TIN STABILIZER	24285.7Kg

RA may take consequential action as per Policy / Procedures.

45	**Case No.:25/12/87-ALC1/2018**	Party Name: G.B.SPORTS	Meet No/Date:12/87-ALC1/2018 26.07.2018	**Status: Deferred**
	HQ File :01/87/050/00244/AM19/	RLA File :05/23/040/00125/AM19/	Lic.No/Date:0510406854 14.06.2018	

Decision : The committee considered the case as per agenda and decided to call from the firm following information :-

i) Percentage of dry rubber content in Import Item Natural Rubber Latex
ii) Complete Calculation Sheet for requirement of raw material for manufacture of Export Item.

46	**Case No.:24/12/87-ALC1/2018**	Party Name: AUM UDYOG	Meet No/Date:12/87-ALC1/2018 26.07.2018	**Status: Deferred**
	HQ File :01/87/050/00243/AM19/	RLA File :05/23/040/00122/AM19/	Lic.No/Date:0510406877 15.06.2018	

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Foreign Trade Development Officer
Directorate General of Foreign Trade
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Decision: The Committee considered the case as per agenda and decided to call from the firm following information:
a) Indigenous input name and Qty.
b) Composition of export product.

47	**Case No.:36/12/87-ALC1/2018**	Party Name: METRO TYRES LIMITED	Meet No/Date:12/87-ALC1/2018 26.07.2018	**Status: Deferred**
	HQ File :01/87/050/00255/AM19/	RLA File :30/24/040/00012/AM19/	Lic.No/Date:3010104364 15.06.2018	
	Decision: The Committee considered the case as per agenda and decided to refer the matter to DIPP.			

48	**Case No.:37/12/87-ALC1/2018**	Party Name: SNR RECLAMATIONS PVT. LTD.	Meet No/Date:12/87-ALC1/2018 26.07.2018	**Status: Deferred**
	HQ File :01/87/050/00256/AM19/	RLA File :30/24/040/00016/AM19/	Lic.No/Date:3010104372 22.06.2018	
	Decision: The Committee considered the case as per agenda and decided to call from the firm the No objection Certificate issued by Ministry of Environment and Forest along with a sheet in tabular form indicating the NOC granted by MOEF as well as utilization of imported used rubber tubes scrap in Advance Authorizations and Restricted Import Licenses for the last three years.			

49	**Case No.:38/12/87-ALC1/2018**	Party Name: KINGSPAN INSULATION PVT.LTD.,	Meet No/Date:12/87-ALC1/2018 26.07.2018	**Status: Approved**
	HQ File :01/87/050/00257/AM19/	RLA File :31/83/040/00032/AM19/	Lic.No/Date:3110067098 28.06.2018	

Decision : The Committee considered the case as per agenda and decided to approve Adhoc Norms as under:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
PAL PHENOLIC PANEL 20 MM THICK WITH Aluminium Foil (Micron Foil) W/Laquer Lamination of foil to 4X4 Scrim to glass Mat on both sides Totalling 261952 Sq.mtr.	130976 Sq. meter	Aluminium Foil (Micron Foil) W/Laquer Lamination of foil to 4X4 Scrim to glass Mat 1219 MM X 2900MM.	275738 Sq. meter

RA may take consequential action as per Policy / Procedures.

50	**Case No.:26/12/87-ALC1/2018**	Party Name: JK TYRE AND INDUSTRIES LIMITED	Meet No/Date:12/87-ALC1/2018 26.07.2018	**Status: Deferred**
	HQ File :01/87/050/00245/AM19/	RLA File :05/23/040/00130/AM19/	Lic.No/Date:0510407034 02.07.2018	
	Decision: The Committee considered the case as per agenda and decided to refer the matter to DIPP.			

51	**Case No.:27/12/87-ALC1/2018**	Party Name: BHARTI RUBBER OVERSEAS	Meet No/Date:12/87-ALC1/2018	**Status: Deferred**

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Foreign Trade Development Officer
Directorate General of Foreign Trade
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		26.07.2018	
HQ File :01/87/050/00246/AM19/	RLA File :05/23/040/00155/AM19/	Lic.No/Date:0510407033 02.07.2018	

Decision: The Committee considered the case as per agenda and decided issue deficiency letter to the authorization holder for submission of the following information.
a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported.
b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process.
c) Chemical name, Technical specifications of items proposed to be imported.
d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated.
e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.

52

Case No.:28/12/87-ALC1/2018	Party Name: A.M.VINYL PVT.LTD.,	Meet No/Date:12/87-ALC1/2018 26.07.2018	**Status: Approved**
HQ File :01/87/050/00247/AM19/	RLA File :05/23/040/00158/AM19/	Lic.No/Date:0510407043 03.07.2018	

Decision : The Committee considered the case as per agenda and decided to approve Adhoc Norms as under:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
PVC COMPOUND	1250000Kg	PVC RESIN	1153571.4Kg
		DI OCTYL PHTHALATE (DOP)	97142.9Kg
		TIN STABILIZER	24285.7Kg
RA may take consequential action as per Policy / Procedures.			

53

Case No.:29/12/87-ALC1/2018	Party Name: A.M.VINYL PVT.LTD.,	Meet No/Date:12/87-ALC1/2018 26.07.2018	**Status: Approved**
HQ File :01/87/050/00248/AM19/	RLA File :05/23/040/00160/AM19/	Lic.No/Date:0510407044 03.07.2018	

Decision : The Committee considered the case as per agenda and decided to approve Adhoc Norms as under:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
PVC COMPOUND	1250000 kg	PVC RESIN	1153571.4Kg
		DI OCTYL PHTHALATE (DOP)	97142.9Kg
		TIN STABILIZER	24285.7Kg
RA may take consequential action as per Policy / Procedures.			

Meeting ended with a vote of thanks to the Chair.
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ASHOK CHANDER BHATT
Foreign Trade Development Officer
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi